

CC No. 55/2019

ED Vs. Jatinder Pal Singh

U/s44 & 45 PMLA 2002 for the offence punishable u/s 3 & 4 of PML Act  
, 2002 (As amended in 2005, 2009 & 2013)

15.07.2020

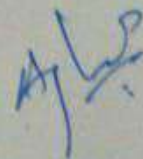
Present: Sh. Atul Tripathi, Ld. Spl. PP for complainant/ED.  
Accused Jatinder Pal Singh along with Counsel Sh. H.S. Bhullar.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Spl. PP for ED submits that the present matter is listed for scrutiny of documents and he has supplied the complete set of documents to the accused by getting obtained the copy of the same from the court records and the colleague of Sh. H.S. Bhullar, Ld. Counsel for accused and IO of the case had jointly inspected the court file and there is no scope for the accused to raise this objection for the scrutiny of documents at this stage.

Ld. Counsel for accused fairly submits that his colleague Mr. Rohit had inspected the case file and the files are lying with Mr. Rohit, who is now residing at his native place i.e. Patna due to this pandemic situation and he could not contact Mr. Rohit. Ld. Counsel for accused further submits that he will contact Mr. Rohit and will apprise the court on the next date of hearing.

Sh. H.S. Bhullar, Ld. Counsel for accused Jatinder Pal Singh submits that he has filed two applications i.e. one seeking release of FDRs bearing no. 188216, 188291, 188346 & 188417 deposited by applicant/Accused Jatinder Pal Singh on the directions of the court while he was permitted to travel abroad by the court and another application seeking release of his surety/FDR bearing no. 15698525 deposited by Sh. Arun Dua surety of applicant/accused Jatinder Pal Singh. Ld. Counsel further submits that the FDRs are lying in the court and of no use for the court and applicant/Accused Jatinder Pal Singh has returned from the abroad in terms of order passed by the court. He further submits that aforesaid amount be released to applicant/Accused as they are helpful for the proper meeting of his day to day needs and he also requires the same to look after his old aged mother as well. He further submits that the surety amount may also be released to him and surety be discharged as he is no more required in the present case qua the present application filed by him.



On the other hand, Id. Spl.PP for ED submits that application is without any basis and there are no such averments in the applications as argued by Id. Counsel for accused and hence, present applications deserved to be dismissed.

I have heard Id. Counsels for both the parties and perused the applications. In the opinion of the court present applications does not fall within the category of urgent matters or matters that requires consideration at this stage. Moreover, the applicant has not filed any documents in support of his convention, so raised by him during the arguments. Accordingly, the applications stand dismissed and disposed of being not maintainable at this stage.

Renotify the matter again on 19.08.2020 for scrutiny of documents.



*Anurag Sain*  
(ANURAG SAIN)  
Special Judge, CBI-11  
RADC, New Delhi  
15.07.2020  
विशेष न्यायाधीश, सी.बी.आई.-11, रा.डी.सी., नई दिल्ली  
Special Judge, CBI-11, RADC, New Delhi  
15.07.2020  
विशेष न्यायाधीश, सी.बी.आई.-11, रा.डी.सी., नई दिल्ली  
Special Judge, CBI-11, RADC, New Delhi  
15.07.2020

CC No. 384/2019  
CBI Vs. Ketan Desai  
15.07.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI.  
Proceedings against A-1 Ketan Desai have already been dropped by Hon'ble High Court vide order dated 12.02.2018.  
Sh. Amarjit Singh, Ld. Counsel for A-2 Sh. Sukhvinder Singh and A-3 Sh. Kamaljeet Singh.  
A-4 Sh. Jatinder Pal Singh along with Counsel Sh. H.S. Bhullar.  
A-5 is not present in view of the order dated 08.07.2019.  
A-6 has already been discharged.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for A-2 and A-3 submits that he has filed an application seeking modification of charge framed against A-2 and A-3, which is pending adjudication. He also submits that his files related to this case are lying in Delhi office and he resides in NOIDA and therefore he is unable to go to his office due to the present situation.

Heard. At request, list the application for consideration and arguments on the next date of hearing.

Sh. H.S. Bhullar, Ld. Counsel for A-4 Jatinder Pal Singh submits that he has filed three applications i.e. one seeking release of FDRs bearing no. 908065, 188215, 188289, 188345, 188418 deposited by applicant/A-4 Jatinder Pal Singh on the directions of the court while he was permitted to travel abroad by the court and two other applications seeking discharge of his two sureties/FDRs bearing no. 191492 deposited by Sh. Tek Bahadur and FDR bearing no. 768265 deposited by Sh. Mukti Prasad, both deposited at the time of grant of permission to travel abroad. Ld. Counsel further submits that the FDRs are lying in the court and of no use for the court and applicant/A-4 has returned from the abroad in terms of order passed by the court. He further submits that aforesaid amount be released to applicant/A-4, as they are helpful for the proper meeting of his day to day needs and he also requires the same to look after his old aged mother as well. He further submits that the surety amounts may also be released to him and sureties be discharged as they are no more required in the present case qua the present application filed by him.

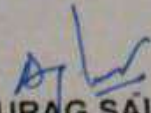


On the other hand, Id. Sr.PP for CBI submits that application is without any basis and there are no such averments in the applications as argued by Id. Counsel for A-4 and hence, present applications deserved to be dismissed.

I have heard Id. Counsels for both the parties and perused the applications. In the opinion of the court present applications does not fall within the category of urgent matters or matters that requires consideration at this stage. Moreover, the applicant has not filed any documents in support of his convention, so raised by him during the arguments. Accordingly, the applications stand dismissed and disposed of being not maintainable at this stage.

Renotify the matter again on **19.08.2020** for consideration and arguments on the application filed on behalf of A-2 and A-3.



  
(ANURAG SAIN)  
Special Judge, CBI-11  
RADC, New Delhi  
15.07.2020

15/07/2020  
Special Judge PG Art CBI-11  
Rouse Avenue Court Complex  
D.D.U. Marg, New Delhi